

**CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD**

MA/020/00346/2019 in OA/020/01245/2016

Date of Order : 06-06-2019

Between :

1. Union of India
Rep by The Director General,
M/o Communications & Information
Technology,
Department of Posts,
Dak Bhavan,
Sansad Marg,
New Delhi-110 001.
2. The Chief Post Master General,
A.P.Circle, Dak Sadan,
Hyderabad, Now at Krishna Lanka,
Vijayawada 520 013.
3. The Senior Superintendent of Post
Offices, Prakasham Division,
Ongole -523 001.
4. The Assistant Superintendent of Post
Offices, Kandukur Sub Division,
Kandukur, Prakasham Division. Applicants/Respondents

AND

Sri P. Sudhakar Reddy
s/o late P. Srinivasula Reddy,
Aged about 43 years, Pakirpalem,
Somarajupalli Village, Singarayakonda,
Prakasham District. Respondent/Applicant

Counsel for the Applicants : Mr.T.HanumanthaReddy, Sr.PC for CG

Counsel for the Respondent : Mr.B.Pavan Kumar

CORAM :

THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.B.V.Sudhakar,Administrative Member)

The judgment in OA No.1245/2016 was delivered on 16.11.2018. As per the submissions of the Departmental Counsel, the order copy was received on 04.02.2019 by the 3rd Respondent in the OA. However, the letter referred to by the learned Departmental Counsel is one which addressed by the 2nd Respondents in OA to the 3rd Respondent in OA. In other words the 2nd Respondent in OA received the order copy much earlier. Further, the Respondents in the OA filed MA No.171/2019 wherein they have sought for three months extension of time for implementing the order passed in OA against which two months time was granted. Now again another three months time is sought for. The Tribunal is of the view that the OA Respondents were granted enough time to process the case at different levels. The Tribunal feels that the reason furnished is not justified. Hence the request for extension of time is rejected.

2. Accordingly MA is dismissed with no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

Dated : 6th June, 2019.
Dictated in Open Court.

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